

C.P. No 54/94

fixed on 18/4/94
for orders.

Res
12/4.

(7)

Per Tribunal

Date: 18/4/94

Applicant in person by

Advocate / Respondent by Due to Boycott
not working by Bar

Council

The matter adjourned to 25/4/94
for orders

Gallwood
Dy. Registrar

Per Tribunal

Date: 29/4/94

Applicant in person by Mr. D. J. Mark

Advocate / Respondent by Mr. R. K. Shetty

Council For want of time

The matter adjourned to 29/4/94
for order on CP 54/94

20/4
Dy. Registrar

Per Tribunal

Date: 29/4/94

Applicant in person by Mr. D. J. Mark

Advocate / Respondent by Mr. R. K. Shetty

Council For want of time

The matter adjourned to 18/5/94
for order on CP 54/94

20/4
Dy. Registrar

(8)

Dated: 18-7-94

Shri I.J. Naik, Counsel
for the applicant. Shri R.K. Shetty
Counsel for the respondents.

The applicant has filed
C.P. 54/94. Pursuant to the
directions of the Tribunal the
payments has to be made to
the applicant. Learned Counsel
for the respondents submits that
the payment has been made to
the applicant. Counsel for the
applicant do not deny this.
In the circumstances C.P. 54/94
is dismissed.

M.R. Kolhatkar

(M.R. Kolhatkar)
M(A)


(B.S. Hegde)
M(S)

Order/Instrument despatched
to Appellant/Respondent(s)
on 29/7/94

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